

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF CHEMICALS AND PETROCHEMICALS
RAJYA SABHA
UNSTARRED QUESTION NO. 989
TO BE ANSWERED ON 12.12.2023

ACTION ON ADULTERATION ACTIVITIES IN FRUITS AND VEGETABLES

989. Dr. Kalpana Saini:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether FSSAI has sought action taken report from all State Governments regarding adulteration activities in fruits and vegetables, as at present, chemicals are being widely used for unnatural ripening/shining of fruits/vegetables in the country;
- (b) if so, the details thereof, State-wise;
- (c) if not, the reasons therefor and by when such report will be ensured from all State Governments in the interest of the common man; and
- (d) the number of cases of chemical adulteration of fruits/vegetables registered in the country during the last three years and the specific update on punitive action taken thereon, State-wise?

ANSWER

MINISTER OF STATE FOR CHEMICALS AND FERTILIZERS
(SHRI BHAGWANTH KHUBA)

(a) & (b) : Food Safety and Standards Authority of India (FSSAI) has prohibited the use of Carbide gas in artificial ripening of fruits but has allowed the use of ethylene gas at a concentration up to 100 ppm depending upon the crop, variety and maturity. Further, FSSAI has prescribed the maximum residue limits/maximum limits for pesticides and contaminants on various food products through the Food Safety and Standards (Contaminants toxins and Residues) Regulation 2011. FSSAI has also notified FSS (Prohibition and Restriction on sale) Regulation, 2011 wherein FSSAI has prohibited use of acetylene gas/ carbide gas for ripening of fruits. FSSAI through State/UTs and its Regional Offices conducts regular surveillance, monitoring, inspection and random sampling of food products, including checks for adulteration activities in fruits/vegetables.

However, no separate data particularly related to Chemical adulteration for unnatural ripening/shining of fruits/vegetables in the country is being maintained.

(c): FSSAI has already issued advisories to all the States/UTs and its regional offices (ROs) through advisory dated 03.04.2023, 24.07.2023 & 21.11.2023 to keep strict vigil on FBOs engaged in business of fresh fruit & vegetable. Special enforcement/surveillance drives are being conducted by States/UTs & ROs from time to time to ensure the compliance of standards specified under FSSR.

(d): Details may be seen at **Annexure-I**.

Annexure-I

Details of enforcement samples analyzed, found non-conforming and penal action taken during the year 2022-23

S. No.	Name of State /UT	No. of Samples lifted	No. of Samples Analyzed	No. of Samples found Non-Conforming during the year	Non-Conforming Samples			Details of Civil Cases					Details of Criminal Cases		
					Unsafe	Sub Standard	Labeling defects/ Misleading Claims/ others	No. of Cases Laid	No of Cases decided		No. of pending cases	No. of Cases Laid	No of Cases decided		No. of Pending Cases
									Convicted with penalty	Penalties Realized (₹)			Convicted with fine & Imprisonment	Penalties Realized (₹)	
1	Andaman & Nicobar Islands	1200	1200	46	0	2	44	51	58	7,45,000	2	0	0	0	0
2	Andhra Pradesh	3607	3607	314	53	175	86	562	339	2,44,000	1,420	88	12	0	602
3	Arunachal Pradesh	330	258	11	1	6	4	0	0	374000	4	0	0	0	5

	al Pradesh														
4	Assam	607	602	99	23	52	24	35	0	0	244	39	0	68200	69
5	Bihar	2373	2935	92	12	70	10	42	39	5,41,000	566	9	0	0	174
6	Chandigarh	482	473	64	6	47	11	41	27	4,40,000	50	9	8	3,15,000	118
7	Chhattisgarh	1574	1468	96	9	54	33	152	119	1364000	308	32	8	1,20,000	221
8	Dadra Nagar Haveli & Daman & Diu	310	164	10	0	10	0	16	13	795000	3	1	0	0	0
9	Delhi	3133	3133	255	50	141	64	192	86	39,62,000	611	62	10	5,51,000	172
10	Goa	776	699	103	4	38	61	11	11	6,79,010	10	0	0	0	6
11	Gujarat	16654	14562	978	47	524	407	2,981	547	1,11,55,550	4,537	48	24	5,10,000	553
12	Haryana	4473	4445	1425	154	755	516	1,333	915	1,09,79,900	1,305	126	35	5,11,500	427
13	Himachal Pradesh	2980	2720	729	65	220	444	332	93	1,90,000	516	9	1	0	60
14	Jammu & Kashmir	11794	13502	1195	39	697	459	1581	1592	1,08,39,150	3,550	20	15	2,57,000	190

15	Jharkhand	943	943	370	36	176	158	125	44	322000	374	31	8	275000	147
16	Karnataka	3416	3416	322	98	102	122	239	191	12,88,370	239	23	15	151000	206
17	Kerala	8544	8533	1362	671	251	440	517	454	69,74,200	1,454	346	33	7,28,300	1610
18	Ladakh	226	220	6	0	3	3	25	23	8,27,500	3	0	0	0	0
19	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	15109	12507	2092	80	1,022	990	2,444	1908	2,46,99,100	3,060	166	71	8,48,500	970
21	Maharashtra	15820	11077	1340	401	481	458	1,384	198	1,98,61,500	4,334	300	5	6,000	1812
22	Manipur	191	169	4	2	1	1	0	0	0	0	0	0	0	0
23	Meghalaya	349	409	41	0	0	41	0	0	0	0	0	0	0	0
24	Mizoram	140	140	0	0	0	0	0	0	0	0	0	0	0	0
25	Nagaland	133	109	6	0	3	3	0	0	0	3	0	0	0	0
26	Odisha	1368	1368	367	116	181	70	145	47	1,62,000	99	116	0	0	174
27	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28	Punjab	8179	8179	1724	124	1,208	392	855	1404	61,30,500	598	65	5	3,42,200	460
29	Rajasthan	12976	13184	3965	478	2,176	1311	3,225	2435	8,08,13,250	4,601	189	4	14,000	1293
30	Sikkim	294	279	0	0	0	0	11	4	30000	7	0	0	0	0
31	Tamil Nadu	20356	24188	7924	1638	1,026	5260	4,572	3714	1,86,50,650	2,606	732	678	2,07,07,500	2249

32	Telangan	4809	4809	894	106	413	375	677	315	38,65,400	346	84	0	0	115
33	Tripura	31	31	8	2	5	1	0	0	0	0	0	0	0	2
34	Uttar Pradesh	27655	30140	18108	2305	11,702	4101	15,455	13148	11,67,52,550	29,614	2272	251	15,60,300	11183
35	Uttarakhand	2299	1839	342	32	274	36	561	507	62,51,000	941	24	5	0	85
36	West Bengal	7952	6203	334	27	102	205	532	233	34,00,000	337	27	0	0	30
Total		181083	177511	44626	6579	21917	16130	38096	28464	33,23,36,630	61742	4818	1188	2,75,79,300	22933
